SHRI JYOTTRMOY BOSU I want a ruling from you, Sir

MR SPEAKER Now, Secretary to read out message from Rajya Sabha

SECRETARY Sir, I have to report the following messages

SHRI PILOO MODY Kindly ask the Secretary to sit down. We have not finished with that point yet I am not quite clear in my mind whether Government are going to find time or not I want a clarification on that

MR SPFAKFR I cannot try to answer on behalf of the Government

SHRI PILOO MODY My submission is that if the Government has to sind time it does not also imply that it may not find time. It has to find the time. This is quite specific. Let it be on record. Since you would not be giving the ruling specifically I have to make it clear.

SHRI SHYAMNANDAN MISHRA
If Government do not find time, then it
would mean that Government are making
a Christmas gift to its opponents

MR SPEAKER The hon Minister has

SHRI JYOTIRMOY BOSU Was he justified in writing that letter demanding that I should give additional points? Was he or was he not? Kindly give your ruling on this

MR SPEAKER I am not sure about it So far as my part is concerned I have cleared it

SHRI PII OO MODY I hope you re alise what you are doing to parliamentary procedure

MR SPEAKER The hon Minister says that he is wrong Where am I m says that he is wrong Where am I in between?

SHRI JYOTIRMOY BOSU They have got many skeletons in the cup-board in regard to Maruti Ltd. That is why they are not prepared for a discussion.

12.45 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY Sit I have to report the follow ng messages received from the Secretary of Rajya Sabha —

(i) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14th December 1972, has passed the enclosed motion referring the Indian Penal Code (Amendment) Bill, 1972 to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

Motion

That the Bill further to amend the Indian Penal Code be referred to a Joint Commutee of the Houses consisting of 45 members 15 members from this. House namely —

- 1 Shri Sasank isekhai S is I
- 2 Shri M Ruthnas 17
- 3 Shri Virend a Kumar Sakhalecha
- 4 Shri R i ahai
- 5 Shri u ii Prasad
- 6 Shri Nakeshwar Prasad Shahi
- 7 Shri Syed Hussam
- 8 Shri Anand Narain Mulla
- 9 Shrı Vıthal Gadgıl
- 10 Shrimati Sumitra G Kulkarm
- 11 Shri Syed Ahmed
- 12 Shri M Srinivasa Reddy
- 13 Shri V V Swammatha i
- 14 Shri Shvam Lal Yadav
- 15 Shri Ram Niwas Mirdha

and 30 members rum the Lok Sabha;

that in order to constitute a meeting of got many skeltons in the cup board in one-third of the total number of members of the Joint Computtee.

that in other respects, the Rules of Procedure of this House relating to Selec. Committees shall apply with such ations and modifications as the Chairman may make:

that the committee shall make a report to this House by the first day of the last week of the Winter Session (1973) of the Rajya Sabha; and

that this House recommends to the Lok Sabha that the Lok Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee "'

- (ii) "In accordance with the provisions of trie 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its crimg held on the 14th Decamber, 1972, without any amendment to the Indian Railways (Amendment) Bill, 1972, which was passed by the i ok Sabha at its sitting held on the 11th Incember, 1972."
- (iii) "In accordance with the provisions of rule 111 of the Rules of Proce ure and Conduct of Business in the Rajya Sabha, I im directed to e iclose a copy of the code of Criminal Procesore Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 13th December 1972."

CODE OF CRIMINAL PROCEDURE RILL

As passed by the Rajya Sabha

SECRETARY: Sir, I lay on the Table of the House the Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha.

PUBLIC ACCOUNTS COMMITTEE Fifty-seventh Report.

SHRI SEZHIYAN (Kumbakuram): I beg to present the Fifty-seventh Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Sixth Report relating to Delhi Milk Scheme.

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COMMITTEE ON SUBORDINATE LEGISLATION

Fifth Report.

SHRI VIKRAM MAHAJAN (Kangra): I beg to present the Fifth Report of the Committee on Subordinate Legislation.

श्री ग्रम्बेश (फिरोजीबाद) : ग्रध्यक्ष महोदय. मेरा व्यवस्था का प्रश्न हैं। ग्राप ने मझे बोलने के लिये बलाया, लेकिन उसके बाद मझे बोलने का समय नहीं मिला । ग्राप किसी सदस्य को बलायें ग्रीर उस को समय न मिले. इस बारे में आप का क्या रूलिंग हैं ?

म्बष्यक महोदय माननीय सदस्य जरा ठहर जायें।

DELHI SCHOOL EDUCATION BILL

(i) Report of Joint Committee.

SIIRI H. K L. BHAGAT (East Delhi): I beg to present the Report of the Joint Committee on the Bill to previde for better organisation and development school education in the Union territory of Delhi and for matters connected therewith or incidental thereto.

(i) Fvidence.

SHRI H. K. L BHAGAT: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto.

ADVOCATES (AMENDMENT) Bill

(i) Report of Joint Committee.

SHRI MOHAMMAD TAHIR (Purnoa): I lay on the Table a copy of the Report of the Joint Committee on the Bill further to amend the Advocates Act, 1961,

(ii) Evidence.